

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 694/TT/2020

- Subject** : Petition for determination of transmission tariff of 2019-24 tariff period for one number of asset under “Powergrid Works associated with Transmission System Strengthening in WR associated with Khargone TPS” in Western Region.
- Date of Hearing** : 14.9.2022
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & 12 Others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Neha Garg, Advocate, PGCIL
Shri Jai Dhanani, Advocate, PGCIL
Shri Deep Rao Palepu, Advocate, KTL
Shri Saahil Kaul, Advocate, KTL
Shri Pankaj, PGCIL
Shri S.S. Raju, PGCIL
Shri Mukesh Khanna, PGCIL
Shri D.K. Biswal, PGCIL

Record of Proceedings

Case was called out for hearing.

2. Learned counsel for the Petitioner has made the following submissions:
 - a. Instant petition has been filed for determination of transmission tariff of 2019-24 period for two number of 765 kV line bays at 765/400 kV Indore Sub-station of Powergrid (for Khandwa PS [TBCB] -Indore 765 kV D/C line) and 240 MVAR, 765 kV Switchable Line Reactors along with 700 Ohms NGR at 765/400 kV Indore Sub-station end of each circuit of Khandwa Pool-Indore 765 kV D/C line (line being implemented under TBCB) under “Powergrid Works associated with Transmission System Strengthening in WR associated with Khargone TPS” in Western Region.



- b. The subject transmission asset was scheduled to be put into commercial operation matching with the associated transmission line under TBCB route under the scope of KTL. However, the transmission line was not ready till 1.8.2019. Therefore, COD of the transmission asset has been claimed as 1.8.2019 in accordance with Regulation 5(2) of the 2019 Tariff Regulations.
- c. The Petitioner has given CMD certificate and notice to the parties including KTL, regarding commercial operation of the transmission asset.
- d. Cost variation is on account of decrease in cost of civil works, increase in sub-station equipment cost and decrease in IDC and IEDC.
- e. Initial Spares are within the norms.
- f. Sharing of transmission charges may be decided by the Commission based on the law settled by various orders of the Commission and Appellate Tribunal for Electricity.
- g. Rejoinder to the reply of MPPMCL has been filed. Reply filed by the Petitioner in Petition No. 237/MP/2021 may be treated as rejoinder to the reply filed by KTL.
- h. Time was sought to file Written Submissions.
3. Learned counsel for KTL has made the following submissions:
- a. KTL has no objection to the declaration of deemed COD as claimed by the Petitioner. However, KTL cannot be made liable for bearing the transmission charges from 1.8.2019 till 19.3.2020. However, the matter may be decided taking into consideration the submissions made by KTL in Petition No.237/MP/2021 and the instant petition may be disposed after the disposal of Petition No. 237/MP/2021
- b. sought time to file Written Submissions in the matter.
4. The Commission allowed the request of the parties to file their Written Submissions by 6.10.2022. The Commission directed the parties to adhere to the specified timeline and observed that no further extension of time shall be granted.
5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

